- (2) S.O. 749 (E) dated 6th August, 2001 extending the validity of order S.O.622(E) dated 30th June, 2001 specifying mandatory packaging of certain commodities in jute packaging materials for a period of upto 31.8.2001. [Placed in Library. *See* No. L.T. 4032/01]
- II. A copy each (in English and Hindi) of the following papers:-
 - (a) Fourteenth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), for the year 1999-2000, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4033/01]

MoU (2001-02) between the Government of India (Ministry of Power) and National Thermal Power Corporation Limited

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): Sir, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and the National Thermal Power Corporation Limited for the year 2001-2002. [Placed in Library. See No. L.T. 3923/01]

- I. Notifications of the Ministry of Home Affairs.
- II. Report and Accounts (1998-99) of the National Human Rights Commission, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO) : Sir, I lay on the Table:

I. (1) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 557(E) dated 26th July, 2001 publishing the Foreign Contribution (Regulation) (Amendment) Rules, 2001, under subsection (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976. [Placed in Library. *See* No. L.T. 4009/01]

- 2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993:-
 - (1) G.S.R. No. 421(E) dated 8th June, 2001 publishing the National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment (Amendment) Rules, 2001.
 - (2) G.S.R. No. 422(E) dated 8th June, 2001 publishing the National Human Rights Commission (Group 'C' and Group 'D' Posts) Recruitment (Amendment) Rules, 2001. [Placed in Library. See No. L.T. 3975/01]
 - II. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual accounts of the National Human Rights Commission, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts, under subsection (4) of the section 34 of the Protection of Human Rights Act, 1993.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above, [Placed in Library, See No. L.T. 4010/01]

MESSAGES FROM THE LOK SABHA

- (I) The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001.
- (II) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2001.
- (III) The Indian Medical Council (Amendment) Bill, 2001.
- (IV) The Constitution (Ninety-First Amendment) Bill, 2000.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-